

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-317
149/252/ND/2020

IN THE MATTER OF:

Mantra Procesors Pvt. Ltd

....Applicant

Vs.

ROC

....Respondent

SECTION

U/s 252

Order delivered on 13.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr.M Yadhubhushana Rao for ARoC

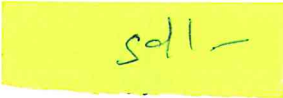
For the Respondent

: ADv. Bhawna Singh

ORDER

File not received from the record room. Office is directed to trace out the same and place it before the bench on the next date of hearing.

Ld. Counsel for Income Tax and Ld. RoC appeared and submitted that report has been filed. None present on behalf of the petitioner. List the case for 31.03.2020.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(LV)